GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1951 ANSWERED ON 14TH DECEMBER, 2023

TAX ON DIESEL VEHICLES

1951. SHRI MANNE SRINIVAS REDDY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government propose an additional ten per cent tax on diesel vehicles and warned automakers of even higher levies to force them away from diesel-burners and cut fuel emissions and pollution and if so, the details thereof;
- (b) whether India currently imposes twenty eight per cent tax and additional so-called "cess" is levied depending on the vehicles' engine capacity and if so, the details thereof; and
- (c) the details of the steps taken to vary and shift the production planning process of automakers?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) No such proposal is under consideration with this Ministry at present.
- (b) The GST rates on different types of motor vehicles as per MoF notification No. 01/2017-Intergrated Tax (Rate) dated 28.06.2017 are as under:

SI. No. of	Chapter/heading/sub-		GST
notification	heading/tariff item	Description	Rate
No. 01/2017-			
Intergrated			
Tax (Rate)			
163A		Road tractors for semi-	
(Schedule-	8701	trailers of engine capacity	28%
IV)		more than 1800 cc]	
164	8702	Motor vehicles for the	28%
(Schedule-		transport of ten or more	
IV)		persons, including the	
		driver [other than buses	
		for use in public transport,	
		which exclusively run on	
		Bio-fuels]	
165	8703	Motor cars and other	28%
(Schedule-		motor vehicles principally	
IV)		designed for the transport	
		of persons (other than	
		those of heading 8702),	
		including station wagons	
		and racing cars [other	
		than Cars for physically	
		handicapped persons]	
166.	8704	Motor vehicles for the	28%
(Schedule-		transport of goods [other	
IV)		than refrigerated motor	
		vehicles]	

The compensation cess rate is dependent upon the type of vehicle and is prescribed in SI No. 42 to 52B of MoF notification No. 01/2017-Compensation Cess (Rate) dated 28.06.2017. The relevant entries are as under:

SI.No	Chapter/hea		СС
of	ding/sub-	Description	rate
notific	heading/tarif		
ation	f item		
No.			
01/201			
7-			
Intergr			
ated			
Tax			
(Rate)			
42.	8702 10,	Motor vehicles for the transport of not more	15%
	8702 20,	than 13 persons, including the driver, other	
	8702 30,	than the vehicles of the description mentioned	
	8702 90	in S. No. 50 and 51	
	8702 or 8703	Motor vehicles cleared as ambulances duly	Nil
43.		fitted with all the fitments, furniture and	
		accessories necessary for an ambulance from	
		the factory manufacturing such motor vehicles	
44.	8703 10 10,	Electrically operated vehicles, including three	NIL
	8703 80	wheeled electric motor vehicles.	
45.	8703	Three wheeled vehicles	NIL
46.	8703	Cars for physically handicapped persons,	NIL
		subject to the following conditions:	
		Following motor vehicles of length not	
		exceeding 4000 mm, namely: -	
		(a) Petrol, Liquefied petroleum gases (LPG)	
		or compressed natural gas (CNG) driven	
		vehicles of engine capacity not exceeding	
		1200 cc; and	
		(b) Diesel driven vehicles of engine capacity	
		not exceeding 1500 cc for persons with	
		orthopedic physical disability, subject to	
		the condition that an officer not below the	
		rank of Deputy Secretary to the Government	
		of India in the Department of Heavy	
		Industries certifies that the said goods shall	
		be used by the persons with orthopedic	
		physical disability in accordance with the	
		guidelines issued by the said Department	

	I		
SI.No	Chapter/hea		CC
of	ding/sub-	Description	rate
notific	heading/tarif		
ation	f item		
No.			
01/201			
7-			
Intergr			
ated			
Tax			
(Rate)			
47	8703 40,	Following Vehicles, with both spark-ignition	
	8703 60	internal combustion reciprocating piston	
		engine and electric motor as motors for	
		propulsion;	
		a. Motor vehicles cleared as ambulances duly	NIL
		fitted with all the fitments, furniture and	
		accessories necessary for an ambulance	
		from the factory manufacturing such motor	
		vehicles	
		veineres	
		b. Three wheeled vehicles	NIL
		c. Motor vehicles of engine capacity not	NIL
		exceeding 1200cc and of length not	
		exceeding 4000 mm	
		d. Motor vehicles other than those mentioned	15%
		at (a), (b) and (c) above.	
		Explanation For the purposes of this entry, the	
		specification of the motor vehicle shall be	
		determined as per the Motor Vehicles Act, 1988	
		(59 of 1988) and the rules made there under.	
48.	8703 50,	Following Vehicles, with both compression-	
	8703 70	ignition internal combustion piston engine	
		[diesel-or semi diesel] and electric motor as	
		motors for propulsion;	
		a. Motor vehicles cleared as ambulances	NII
		duly fitted with all the fitments, furniture	
		and accessories necessary for an	
		ambulance from the factory manufacturing	
		such motor vehicles	
		Swoii motor vemores	
		b. Three wheeled vehicles	
			NIL
			-41-

SI.No of	Chapter/hea	Description	CC rate
notific ation	heading/tarif f item		
No.	ı item		
01/201			
7-			
Intergr			
ated			
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(Rate)			
		c. Motor vehicles of engine capacity not	
		exceeding 1500 cc and of length not	NIL
		exceeding 4000 mm	
		d. Motor vehicles other than those	
		mentioned at (a), (b) and (c) above.	15%
		Explanation For the purposes of this entry, the	
		specification of the motor vehicle shall be	
		determined as per the Motor Vehicles Act, 1988 (59 of 1988) and the rules made there under.	
49.	8703	Hydrogen vehicles based on fuel cell tech and	NIL
75.	0703	of length not exceeding 4000 mm.	IAIF
		Explanation For the purposes of this entry, the	
		specification of the motor vehicle shall be	
		determined as per the Motor Vehicles Act, 1988	
		(59 of 1988) and the rules made there under.	
50.	8702, 8703	Petrol, Liquefied petroleum gases (LPG) or	1%
	•	compressed natural gas (CNG) driven motor	
	22	vehicles of engine capacity not exceeding	
		1200cc and of length not exceeding 4000 mm.	
		Explanation For the purposes of this entry, the	
		specification of the motor vehicle shall be	
		determined as per the Motor Vehicles Act, 1988	
		(59 of 1988) and the rules made there under.	
51.	,	Diesel driven motor	3%
	31	vehicles of engine capacity not exceeding	
		1500 cc	
		and of length not exceeding 4000 mm.	
		Explanation For the purposes of this entry, the specification of the motor vehicle shall be	
		determined as per the Motor Vehicles Act, 1988	
		(59 of 1988) and the rules made there under.	
		(33 or 1300) and the fules made there under	

SI.No	Chapter/hea		CC
of notific	ding/sub- heading/tarif	Description	rate
ation	f item		
No.			
01/201			
7-			
Intergr			
ated			
Tax			
(Rate)			
52.	8703	Motor vehicles of engine capacity not exceeding 1500 cc	17%
52A	8703	Motor vehicles of engine capacity exceeding 1500 cc other than motor vehicles specified against entry at S. No 52B	20%
52B	8703	Motor vehicles known as Utility Vehicles, by whatever name called including Sports Utility Vehicles (SUV), Multi Utility Vehicles (MUV), Multi-purpose vehicles (MPV) or Cross-Over Utility Vehicles(XUV), with engine capacity exceeding 1500cc; Length exceeding 4000 mm and Ground Clearance of 170mm and above. Explanation: For the purpose of this entry, the Ground Clearance means ground clearance in unladen condition.	22%
56	Any Chapter	All goods other than those mentioned at S. Nos. 1 to 55 above	Nil

(c) The production planning process is dependent on market requirements and alignment with regulatory requirements issued from time to time. This Ministry issues regulation to meet emission norms, safety standards and fuel requirements of vehicles. It also issues notification to create an enabling environment for manufacturers to introduce vehicles which are environment friendly.
